

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE NINTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 20673 OF 2024

Between:

M/s. Arjun Constructions, Rep. by its Managing Partner Mr.B.Balakishan Rao
S/o. Ram Rao, Occ: Business, aged 62 Yrs., H.No.2-3-95/ 1, Ashok Nagar,
Sircilla, Rajanna Sircilla District

...PETITIONER

AND

1. The State of Telangana, Represented by the Principal Secretary, Mines 86 Minerals Department, State Secretariat Complex Hyderabad
2. The Engineer in Chief, Roads and Building Department, State Roads and Core Rod Networks, Erramanzil, Hyderabad
3. Superintending Engineer, Roads and Buildings Department, Sangareddy Circle.
4. Superintending Engineer, Roads and Buildings Department, Siddipet Circle.
5. The District R and B Officer, (Executive Engineer) Roads and Buildings Division, Sangareddy.
6. The District R and B Officer, (Executive Engineer) Roads and Buildings Division, Siddipet.
7. Assistant Pay and Accounts Officer, Sangareddy.
8. Assistant Pay and Accounts Officer, Siddipet.
9. Director of Works and Accounts Officer, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus, or any other appropriate writ, order or direction, declaring the action of the respondents in contemplating to deduct

permit fee stipulated under G.O. Ms. No. 21 dated 31/03/2022 from the bills payable to the petitioner company in relation to the works being executed by the petitioner company vide Agreements vide Nos.1) Agreement No.72/2021-22 dated 19-08-2021, 2) Agreement No.125/2022-23 dated 01-11-2022, 3) Agreement No.126/2022-23 dated 01-11-2022, 4) Agreement No.229/2022-23 dated 18-03-2023, 5) Agreement No.230/2022-23 dated 18-03-2023, 6) Agreement No.231/2022-23 dated 18-03-2023, 7) Agreement No.232/2022-23 dated 18-03-2023, 8) Agreement No.48/2023-24 dated 13-12-2023, 9) Agreement No.49/2023-24 dated 13-12-2023, 10) Agreement No.50/2023-24 dated 13-12-2023 and 11) Agreement No.51/2023-24 dated 13-12-2023 pertaining to Sangareddy Siddipet Districts under respondents as illegal, arbitrary and contrary the terms and conditions of the respective agreements and further direct the respondents not to deduct any amounts titled as Permit Fee vide GO Ms.21 dated 31-03-2022 from the Bills payable to the petitioner company by the respondents under the respective agreements.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased For the same reasons stated above it is prayed that this Hon'ble Court may be pleased to grant interim directions restraining the Respondents from making any deductions towards purported Permit Fee from Running Bills arising out execution of work pursuant to the Agreements vide Nos.1) Agreement No.72/2021-22 dated 19-08-2021, 2) Agreement No.125/2022-23 dated 01-11-2022, 3) Agreement No.126/2022-23 dated 01-11-2022, 4) Agreement No.229/2022-23 dated 18-03-2023, 5) Agreement No.230/2022-23 dated 18-03-2023, 6) Agreement No.231/2022-23 dated 18-03-2023, 7) Agreement No.232/2022-23 dated 18-03-2023, 8) Agreement No.48/2023-24 dated 13-12-2023, 9) Agreement No.49/2023-24 dated 13-12-2023, 10) Agreement No.50/2023-24 dated 13-12-2023 and 11) Agreement No.51/2023-24 dated 13-12-2023 pertaining to Sangareddy and Siddipet Districts under respondent Nos.3 and 4 awarded in favour of the Petitioner company.

Counsel for the Petitioner: SRI VIJAY KUMAR PANUGANTI

**Counsel for the Respondent No.1: SRI A. ANANTHASEN REDDY,
GP FOR INDUSTRIES AND COMMERCE, GP FOR MINES AND GEOLOGY**

Counsel for the Respondent Nos.2 to 6: GP FOR ROAD AND BUILDINGS

**Counsel for the Respondent Nos.7 to 9: SRI RAM SHANKER SHARMA,
AGP FOR FINANCE AND PLANNING DEPARTMENT**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.20673 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Vijay Kumar Panuganti, learned counsel for the petitioner.

Mr. A.Ananthasen Reddy, learned Government Pleader for Industries and Commerce, Mines and Geology Department for the respondent No.1.

Mr. Ram Shanker Sharma, learned Assistant Government Pleader for Finance and Planning Department for the respondents No.7 to 9.

2. Learned counsel for the petitioner seeks leave of this Court to withdraw the writ petition.

3. In view of the aforesaid, the writ petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A.V.S PRASAD
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To,
1. One CC to Sri Vijay Kumar Panuganti, Advocate [OPUC]
 2. Two CCs to GP for Mines And Geology, High Court for the State of Telangana, at Hyderabad [OUT]
 3. Two CCs to The GP for Road and Buildings, High Court for the State of Telangana, at Hyderabad [OPUC]
 4. Two CCs to The GP for Finance and Planning, High Court for the State of Telangana, at Hyderabad [OPUC]
 5. Two CD Copies

T J

4

HIGH COURT

DATED:09/12/2024

ORDER

WP.No.20673 of 2024



DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS.

(10) Copies

Sm
16/12/24